GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:5814 ANSWERED ON:02.05.2013 VACANCIES FOR OBCS IN CPSUS. Dias Dr. Charles

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the percentage of existing pasts held by the Other Backward Classes (OBCs) in Central Public Sector Undertakings (CPSUs) up to the financial year 2012-13;
- (b) whether the Government has issued any directions to the concerned officials to fill vacancies earmarked for OBCs in CPSUs in the recent past; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a): The policy on reservation formulated by Department of Personnel and Training (DoPT) provides 27% reservation for Other Backward Classes (OBCs) in services. The information with regard to recruitment of OBCs by Central Public Sector Enterprises (CPSEs) in a year is not maintained centrally in the Department of Public Enterprises (DPE). However, as per Public Enterprises Survey 2012-13, the representation of OBCs as on 1.1.2012 (furnished by 214 CPSEs) was as under:

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Group# Total No. of Employees Number of OBC employees
Group `A` 197013
                   22259
Group `B` 151870
                   14162
Group `C 519050
                  88685
Group `D` 198538
                   37060
(Excluding
Safai
karamcharis)
Total 1066471
                 162166
Group `D` 9668
                 330
(Safai
Karamcharis)
Grand Total 1076139
                    162496
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Group `A`: Managerial/Executive Level Group `B`: Supervisory Level Group `C: Workmen/Clerical Level Group `D`: Semi-skilled/Unskilled

(b) & (c): DPE had extended Instructions issued by Department of Personnel & Training (DoPT) in November, 2008 to all administrative Ministries/Departments to launch Special Recruitment Drive (SRD) to fill up backlog reserved vacancies of OBCs in

direct recruitment in the CPSEs under their administrative control in a time bound manner. Monitoring of the progress of compliance rests with the concerned administrative Ministries/Departments.